

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No. 70(RE-08)/2004-2009

Dated: 16.3.2009

To

All Licensing Authorities;
All Commissioners of Customs;
Trade and Industry

Subject: Import of restricted item(s) against transferred DFIA.

Representations have been received from the trade and industry on the difficulty being faced by them in getting clearance of import consignment of restricted items against transferred DFIA on account of varying interpretation of paragraph 4.72 of HBP v.1 by the field formations.

The matter has been examined in this Directorate and it is informed that in terms of paragraph 4.4.3 to be read with paragraph 4.1.13 of FTP and paragraph 4.12 and 4.72 of HBP v.1, restricted items (other than prohibited items and the items reserved for import by State Trading Enterprises or otherwise specifically mentioned for the purpose) can be imported against the transferred DFIA's without the requirement of a separate import licence / authorisation subject to the condition that the exports have been completed prior to the effective date of restriction on imports [unless otherwise mentioned in the said notification(s)].

This issues with the approval of DGFT.

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